

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/111/ND/2023

IN THE MATTER OF:

C B M Industrie Private Limited	...	Applicant
Versus		
Rambo Enterprises Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 09.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karik Sarin, Adv.
For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the petitioner. Issue notice. Learned Counsel for the petitioner undertake to serve notice upon the respondents through all modes, viz. registered post, speed post, courier and email etc. and file affidavit (proof of service), within one week.

Let the matter be fixed before the Regular Bench on 12.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)